

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO.172/2016

Gurnam Singh

...Petitioner


Versus.

M/s Nature Heights Infra Ltd. & Ors.

...Respondent(s)

Present: None.

This case has been received by transfer from the Hon'ble Punjab and Haryana High Court, Chandigarh under the Companies (Transfer of Proceedings) Rules, 2016. It be registered in the relevant register. This case has been filed for winding up of the company for its inability to pay the debts which is covered under Rule 433 (e) of the Companies Act, 1956. It be listed for 23.02.2017 and notice be issued to the counsel for the petitioner for further proceedings in the matter.


(Justice R.P. Nagrath)
Member(Judicial)


(Deepa Krishan)
Member (Technical)

February 03, 2017

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